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CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No. 386/95.  
Transfer Application No.

Date of Decision : 24.7.1995

Shrikant B.Sakpal & Anr. Petitioner  
Shri R.P.Saxena. Advocate for the Petitioners

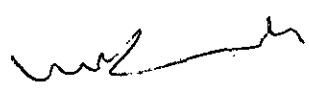
Versus

Union of India. Respondents  
Shri V.S.Masurkar. Advocate for the respondents

C O R A M :

The Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
The Hon'ble Shri P.P.Srivastava, Member(A).

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal?

  
(M.S.DESHPANDE)  
VICE-CHAIRMAN

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY.

Original Application No. 386/95.

Shrikant B. Sakpal & Anr. ... Applicant.

V/s.

Union of India. ... Respondent.

Coram: Hon'ble Shri Justice M.S. Deshpande, Vice-Chairman,  
Hon'ble Shri P.P. Srivastava, Member(A).

Appearances:-

Applicant by Shri R.P. Saxena.  
Respondent by Shri V.S. Masurkar.

Oral Judgment :-

Per Shri M.S. Deshpande, Vice-Chairman Dt. 24.7.1995


Heard Shri R.P. Saxena, counsel for the applicants and Shri V.S. Masurkar, counsel for the Respondent.

2. The applicants <sup>who</sup> were working as Casual Labours were terminated in the year 1987. Some other workers who were also terminated in 1987 approached the Tribunal by filing O.A. No. 524/87 and O.A. No. 212/88 and in their case the Tribunal passed an order on 30.9.1992 (Annexure A-3) directing the respondents to allow the applicant's <sup>to</sup> work in their establishment if there is requirement for such workers in preference to others. It also provided that as and when vacancy arose, the applicants should be considered for regular appointment in Group 'D' post in accordance with law. Shri Saxena, the learned counsel for the applicant alleges that the applicants also should be given the same benefit. It is difficult to see how the applicants who have waited so long since 1987 for ventilating the grievances even though according to the learned counsel for the applicants some of

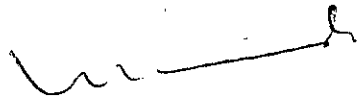
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the applicants' juniors came to be appointed, can be given the same benefit as others who were vigilant. Only because the others secured a decision in their favour and the applicants were silent there cannot be any justification for condoning the delay in filing the application. The application for condonation of delay is rejected and the OA is dismissed as barred by time.



(P.P. SRIVASTAVA)  
MEMBER (A)



(M.S. DESHPANDE)  
VICE-CHAIRMAN

B.